

SECTION IV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 5912/2012, 6230/2012, 6231/2012, 6232/2012,
6233/2012, 6234/2012, 6235/2012, 6236/2012, 6237/2012 &
6244/2012
WITH
CONTEMPT PETITION (C) NO. 222/2005 IN CIVIL APPEAL NO. 6236 OF
2012

Punjab State Human Rights Commission Etc. Etc.Appellants

VERSUS

Jatt Ram & Ors. Etc. Etc.Respondents

COMMON OFFICE REPORT

It is submitted that the matters above-mentioned (at SLP stage) alongwith with Contempt Petition No. 222 of 2005 in C. A. No. 6236 of 2012 @ SLP (C) No. 15173 of 2005 were listed before the Hon'ble Court on **06th August, 2012**, when the Court was pleased to pass the following order:-

“Leave granted in all the special leave petitions.

The prayer in the Contempt Petition (C) in S.L.P. (C) 15173 of 2005 will be considered at the time of hearing of the Appeals.”

Service position is as under:

S. No.	Appeal No.	Total RR	Service Position
1.	5912/2012	4	<p>R-1 – Represented through Mr. G. K. Bansal, Advocate</p> <p>R-2 - Served through Publication. No one has entered appearance on their behalf so far.</p> <p>R-3 - Represented through Mr. Arvind Kumar Sharma, Advocate</p> <p>R-4 - Represented through Mr. Mohit Paul, Advocate.</p>
2.	6230/2012	7	<p>R-1 – Certificate of service received from High Court. No one has entered appearance so far.</p> <p>R-2 to 6 - Represented through Ms. Baani Khanna, Advocate</p> <p>R-7 – Notice for making alternative arrangement was issued through registered A. D. Post on 29.07.2020. Unserved cover</p>

			containing notice has received back with postal remarks " Person of this name is expired ". Counsel for the appellant was asked to take fresh steps vide this Registry's letter dated 08.10.2020 but he has not done the needful so far.
3.	6231/2012	6	R-1 - represented through Mr. Abhishek Atrey, Advocate R- 2 & 6 - Represented through Ms. Baani Khanna, Advocate R- 3 & 4 - represented through Mr. Karan Bharihoke, Advocate R-5 - Appeal dismissed vide this Hon'ble Court's order dated 19.08.2015
4.	6232/2012	3	R- 1 & 3 - have been Served through Publication. No one has entered appearance on their behalf so far. R- 2 - Represented through Ms. Baani Khanna, Advocate
5.	6233/2012	5	R- 2 to 4 - Represented through Ms. Baani Khanna, Advocate R-1 & 5 - have been Served through Publication. No one has entered appearance on their behalf so far.
6.	6234/2012	6	R-1 - Appeal dismissed vide this Hon'ble Court's order dated 19.08.2015 R- 2 to 5 - Represented through Ms. Baani Khanna, Advocate R -6 - Deleted vide Hon'ble Court's order dated 30.09.2010.
7.	6235/2012	7	R- 1 - A.D. Card duly signed is received. No one has entered appearance on his behalf R- 2 to 5 - Represented through Ms. Baani Khanna, Advocate R - 6 & 7 - have been Served through Publication. No one has entered appearance on their behalf so far.
8.	6236/2012 and C.P. (C) No. 222/2015	2	R- 1 - represented through Mr. G. K. Bansal, Advocate R- 2 - Deleted vide this Hon'ble Court's order dated 30.09.2010
9.	6237/2012	7	R - 1 - Appeal dismissed vide this Hon'ble Court's order dated 19.08.2015 R- 2, 4 to 6 - represented through Ms. Ranjeeta Rohatgi, Advocate. R - 3 & 7 - Certificate of service received from High Court. No one has entered

			appearance on their behalf so far.
10.	6244/2012	5	R- 1 & 2 – Represented through M/s. J. S. Wad & Co., Advocates R- 3 & 4 – Served with notice. No one has entered appearance on their behalf so far. R- 5 – Represented through Mr. Tarun Gupta, Advocate.
Service is complete in all the appeals except C.A. No. 6230 of 2012.			

Original Record in the Appeals have been returned to the concerned High Court vide this Office Order dated 03.12.2014.

It is submitted that neither counsels for the Appellants nor counsel for the Respondents have filed Statement of Case.

The appeals alongwith Contempt Petition were lastly listed before the Hon'ble Court on **10th January, 2019**, when the following order was passed:

“Learned counsel for the National Human Rights Commission, fairly states that except in few States, there is no compliance of these orders and Session Judges have not been designated as Judges of Human Rights Courts created by the Act. It is also clear that the setting up of these designated Courts, does not involve any additional infrastructure or additional recruitment of Judges or the staff.

We see no reason why afore-mentioned judgment of this Court has not been complied with.

Accordingly, issue notice to the Chief Secretaries of all the States, calling upon them to show cause why appropriate directions should not be issued in this regard, returnable within eight weeks.

Pursuant to the Hon'ble Court's order quoted above, notices to the Chief Secretaries of all the states & Union Territory were issued on 21.01.2019. ***Service position of the notice is enclosed with this Office Report.***

Thereafter, the appeals alongwith Contempt Petition were listed before the Hon'ble Court on **25th November, 2022**, when the following order was passed:

“Learned counsel for the respective parties

may supply the necessary papers to the learned *amicus curiae* for filing of a comprehensive compilation.

We would also request the learned *amicus curiae* and learned counsel appearing for the Union of India to place short note(s) on the issues requiring further attention as also on their respective propositions.

List these matters on 24th January, 2023."

The matters were listed before the Hon'ble Court on **16th January, 2024** with an office report dated 13.01.2024, when the Hon'ble Court was pleased to pass the following order:

"Mr. Aseem Mehrotra, learned counsel refer to the order passed by this Court on 10.01.2019 to point out in few districts in country, no Judicial Officer has been specified as a Human Rights Court, as is mandated under Section 30 of the Protection of Human Rights Act 1993. Therefore notice was issued to the Chief Secretaries of all the States calling upon them to show cause as to why appropriate directions for constitution of Human Rights Courts in each district should not be issued, by this Court.

The counsel would then point out that the response of some of the States/ Union Territories namely Chhattisgarh, Goa, Gujarat, Kerala, Madhya Pradesh, Uttarakhand, West Bengal, U.T. of Dadra and Nagar Haveli, UT of Daman & Diu, Delhi are yet to be given.

The Registry should issue a reminder to the Chief Secretaries and the Standing Counsel for each State to do the needful in terms of this Court's order dated 10.01.2019.

The matters be listed after three months"

It is submitted that pursuant to aforesaid order, reminder has been issued on 24.01.2024.

Counter affidavits/Compliance report on behalf of different States/Union Territories have been placed alongwith appeal paperbooks for the kind perusal of the Hon'ble Court. **Details enclosed at page nos. 6 to 9** of office report.

A letter dated 16.02.2024 has been received from the Department of Home (General), Secretariat, Government of Goa, alongwith a copy of Notification No.1-2(9)94-LD dated 20.06.1995. **Copy enclosed at page nos.10-11** of office report.

It is submitted that Mr. Shoeb Ali Khan, advocate for Union Territory of Jammu & Kashmir, has been designated as Senior Advocate. Accordingly,

notice for making alternative arrangement has been issued to the Chief Secretary, Government of Jammu & Kashmir through registered mode on 12.04.2024. As per postal tracking report, notice has been delivered but no one has entered fresh appearance on its behalf so far.

It is lastly submitted that Ms. Baani Khanna, advocate has on 06.02.2025 filed memo of appearance on behalf of the State of Punjab (Appellants) in C.A. Nos.5912, 6230, 6231, 6232, 6233, 6234 & 6235 of 2012. The name of the Counsel has been updated in data.

It is further submitted that Mr. Akshay Amritanshu, advocate has on 06.2.2025 filed memo of appearance on behalf of State of Haryana in CA 5912 of 2012. Mr. S.N. Terdal, advocate has on 12.02.2025 filed only memo of appearance on behalf of UT of Ladakh.

It is further submitted that Ms. Ankita Sharma, advocate has on 15.02.2025 filed compliance affidavit on behalf of the State of Chhattisgarh in C.A. No. 5912 of 2012. The same has been included in the paperbooks for the kind perusal of the Hon'ble Court.

It is further submitted that Mr. Kunal Mimani, advocate has on 15.02.2025 filed Memo of Appearance on behalf of State of West Bengal in C.A. No. 5912 of 2012.

It is lastly submitted that Mr. Bimlesh Kumar Singh, advocate has on 19.02.2025 filed Vakalatnama on behalf of Government of Himachal Pradesh in C.A. No. 5912 of 2012.

The matters were lastly listed before the Hon'ble Court on **25th February, 2025**, when the following order was passed:-

"List the matters on 04-03-2025."

The matters above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 03rd day of March, 2025.

Sd/-

ASSISTANT REGISTRAR

S. No.	Chief Secretaries of States	Appearance	Counter Affidavit/Status
1	The Chief Secretary, Government of Andhra Pradesh 1st Block, 1st Floor A.P Secretariat Office, Velagapudi Amaravati-522503	Mr. Guntur Pramod Kumar, Advocate.	Counter affidavit / Reply filed on 16.05.2019.
2	The Chief Secretary, Arunachal Pradesh Civil Secretariat, Government of Arunachal Pradesh , Itanagar- 791 111.	Mr. Abhimanyu Tewari, Advocate	20.03.2020 (filed by Mr. Shreepal Singh, erstwhile Counsel)
3	The Chief Secretary Government of Assam , Assam Sachivalaya, Block C, 3 rd Floor, Dispur, Guwahati-781006.	Ms. Diksha Rai, Advocate	07.10.2020 (filed affidavit alongwith I.A. No. 102371/2020 (exemption from filing duly affirmed affidavit of the deponent)
4	The Chief Secretary Government of Bihar Main Secretariat, Patna-800015.	Mr. Azmat H. Amanullah, Advocate.	09.03.2019 (filed by Mr. Santosh Kumar-I, Erstwhile Counsel)
5	The Chief Secretary Government of Chhattisgarh Mahanadi Bhawan, Chhattisgarh Mantralaya Naya Raipur - 492002	Ms. Ankita Sharma, Advocate	Compliance Affidavit filed on 15.02.2025.
6	The Chief Secretary Govt. of Goa , Secretariat Porvorim, Bardez, Goa - 403521.	Mr. Nikhil Jain, Advocate.	---
7	The Chief Secretary Government of Gujarat New Sachivalaya Gandhingar-382010.	Ms. Deepanwita Priyanka, Advocate	Filed Affidavit on behalf of Government of Gujarat in compliance of Order dated 10.01.2019 & 16.01.2024.
8	The Chief Secretary Government of Haryana Harayana, Civil Secretariat Chandigarh-160019.	Mr. Akshay Amritanshu, Advocate.	Affidavit (Status Report) filed by Dr. Monika Gusain,, erstwhile advocate on 06.10.2020
9	The Chief Secretary Government of Himachal Pradesh Secretariat, Shimla- 171002.	Mr. Bimlesh Kumar Singh, Advocate	Counter / Compliance affidavit filed on 12.04.2019.
10	The Chief Secretary Government of Jammu & Kashmir R. No. 2/7, 2nd, Floor Main Building Civil Secretariat, Jammu -180001	M. Shoeb Alam, Advocate (Now designated as Senior Advocate.)	Filed Reply affidavit on behalf of State of Jammu & Kashmir on 05.03.2019
11	The Chief Secretary Government of Jammu & Kashmir R. No. 307, 3 rd Floor Civil Secretariat, Srinagar -190001	-	- As per India post tracking report, notice has been delivered. No appearance filed so far.

12	The Chief Secretary Government of Jharkhand Secretariat, Ranchi-834004.	Ms. Madhusmita Bora, Advocate	(i) Reply on behalf of the State of Jharkhand filed by erstwhile counsel on 26.03.2019; AND (ii) Affidavit on behalf of the State of Jharkhand filed on 14.06.2024.	An application for exemption from filing official english translation which has been verified as I.A. No. 49962/2019.
13	The Chief Secretary Government of Karnataka Room No. 320, 3rd Floor Karnataka Vidhana Soudha, Bengaluru - 560 001	V. N. Raghupathy, Advocate	(i) Filed affidavit on 19.02.2019; AND (ii) filed Compliance Affidavit on behalf of the State of Karnataka on 09.07.2024.	-
14	The Chief Secretary Government of Kerala Secretariat, Thiruvananthapuram- 695001.	Mr. Nishe Rajeh Shonker, Advocate	Report filed by the State of Kerala in compliance to the Order dated 10.01.2019.	-
15	The Chief Secretary Government of Madhya Pradesh ; MP Mantralaya, Vallabh Bhavan, Bhopal - 462004	-	-	As per India post tracking report, notice has been delivered. No appearance filed so far.
16	The Chief Secretary Government of Maharashtra CS Office Main Building, Mantralaya Maharashtra, 6 th Floor, Madame Cama Road, Mumbai - 400032.	Mr. Aaditya Aniruddha Pande, Advocate.	Counter filed by Mr. Nishant R. Katneshwarkar on 27.02.2019 but he had filed no appearance	-
17	The Chief Secretary Government of Manipur , South Block, Old Secretariat Manipur, Imphal-795001	Mr. Pukhrabam Ramesh Kumar, Advocate	filed same Affidavit on 24.09.2020 & 02.05.2024 on behalf of the State of Manipur.	-
18	The Chief Secretary Government of Meghalaya Meghalaya Civil Secretariat, Shillong-793001.	Mr. Avijit Mani Tripathi, Advocate.	(i) Counter affidavit filed on 20.02.2019; (ii) Compliance Affidavit on behalf of State of Meghalaya filed on 07.03.2024 .	-
19	The Chief Secretary, Government of Mizoram , Block C, New Civil Secretariat Complex, Aizwal- 796001.	Mr. Anando Mukherjee, Advocate	Reply affidavit filed on 29.04.2019 by Ms. Astha Sharma, erstwhile counsel.	-
20	The Chief Secretary, Government of Nagaland , Nagaland Civil Secretariat, Kohima-797004.	K. Enatoli Sema, Advocate	01.06.2020	-

21	The Chief Secretary, Government of Odisha , Odisha Secretariat, Bhubaneswar- 751001.	Mr. Rohit Amit Sthalekar, Advocate	Counter affidavit filed on 12.03.2019 by erstwhile counsel. Reply Affidavit in compliance of Order dated 16.01.2025 has been filed on 12.02.2025.	-
22	The Chief Secretary, Government of Punjab Punjab Secretariat, Chandigarh-160001.	Ms. Baani Khanna, Advocate.	Reply Affidavit filed on 24.11.2020 (filed by Ms. Ranjeeta Rohatgi, Advocate, erstwhile advocate.)	-
23	The Chief Secretary, Government of Rajasthan , Secretariat, Jaipur-302005.	Mr. Milind Kumar, Advocate	Affidavit filed on 23.07.2019 alongwith application for O.T. (I.A. No.108001/2019)	-
24	The Chief Secretary, Government of Sikkim New Secretariat, Gangtok- 737101.	Mr. Sameer Abhyankar, Advocate	Counter affidavit filed on 27.05.2019 by M/s. Arputham Aruna & Co., Advocates.	-
25	The Chief Secretary, Government of Tamil Nadu , Secretariat, Chennai-600009.	Mr. M. Yogesh Khanna, Advocate	Filed Compliance Report on 13.03.2019.	-
26	The Chief Secretary, Government of Telangana Block C, 3rd Floor, Telangana Secretariat, Khairatabad, Hyderabad, Telangana.	-	-	As per India post tracking report, notice has been delivered. No appearance filed so far.
27	The Chief Secretary , Government of Tripura , New Civil Secretariat Complex, Agartala-799010.	Mr. Shuvodeep Roy, Advocate	filed Compliance Report on 05.10.2020	-
28	The Chief Secretary, Government of Uttar Pradesh , U.P. Secretariat, Lucknow-226001.	Ms. Ruchira Goel, Advocate	filed Status Report on 14.03.2019 by Ms. Swarupama Chaturvedi, erstwhile counsel	-
29	The Chief Secretary, Government of Uttarakhand , 4, Subhash Road, Uttarakhand Secretariat, Dehradun-248001.	Dr. Abhishek Atrey, Advocate	-	-
30	The Chief Secretary, Government of West Bengal , Nabanna, 13th Floor, 325, Sarat Chatterjee Road, West Bengal, Mandirtala Shibpur, Howrah - 711102	Mr. Kunal Mimani, Advocate.	Filed Compliance Affidavit on behalf of the State of West Bengal in Compliance of the Directions passed by this Hon'ble Court vide Order dated 10.01.2019 and 16.01.2024 by erstwhile Counsel.	-

31	The Chief Secretary, Andaman and Nicobar Administration, Secretariat, Port Blair - 744101.	Mr. Mukesh Kumar Maroria, Advocate	(i) Reply Affidavit filed on 26.04.2019; AND (ii) Compliance affidavit on behalf of Andaman & Nicobar Island (UT) filed on 01.05.2024.	-
32	Union Territory of Chandigarh , through its Administrator, Raj Bhavan, Chandigarh.	Mr. G. S. Makkar, Advocate	Reply filed on 11.04.2019 by Mr. Ankit Goel, erstwhile counsel	-
33	Union Territory of Dadra & Nagar Haveli , through its Administrator Secretariat, Moti, Silvassa, Daman - 396220	Mr. Mukesh Kumar Maroria, Advocate	Common Affidavit on behalf of the Union Territory of Dadra & Nagar Haveli and Daman & Diu Administration in compliance of this Hon'ble Court's Order dated 10.01.2019 & 16.01.2024.	-
34	Union Territory of Daman & Diu , through its Administrator, Secretariat, Moti, Daman -396 220.	Mr. Mukesh Kumar Maroria, Advocate		-
35	The Chief Secretary Govt of NCT Delhi , Delhi Secretariat, I.P. Estate, New Delhi- 110002.	Mr. Chirag M. Shroff, Advocate	Filed Affidavit on 15.02.2024 on behalf of NCT of Delhi in terms of Court's Order dated 10.01.2019 and 16.01.2024..	-
36	Union Territory of Lakshadweep . Through its Administrator, Kavaratti, Lakshadweep-682555.	Raj Bahadur Yadav, Advocate	Counter affidavit filed on 09.05.2019 but filed affidavit on behalf of U.T. Daman & Diu	-
37	The Chief Secretary Chief Secretariat, Goubert Avenue, Puducherry - 605001.	Mr. Aravindh S., Advocate	Mr. V. G. Pragasam, Erstwhile counsel filed Counter Affidavit on 12.02.2019	-
38	Union Territory of Ladakh , Through its Administrator.	Mr. S. N. Terdal, Advocate has filed only memo of appearance.	----	-

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Government of Goa
DEPARTMENT OF HOME (GENERAL)
SECRETARIAT
Porvorim - Goa

By Repd. A/D

Tel.No. (0832) - 2419775

Email: usgen-home.goa@nic.in

No. 1/4/2024-HD(G)/GHRC / 491

Dated: 16/02/2024.

To,
The Registrar,
Supreme Court of India,
New Delhi.

Sub: Civil Appeal Nos. 5912/2012, 6230/2012, 6231/2012, 6232/2012, 6233/2012, 6234/2012, 6235/2012, 6236/2012, 6237/2012 & 6244/2012 with contempt petition (C) No. 222/2005 in civil appeal No. 6236 of 2012 and writ petition (Crl.) No. 354/2019,

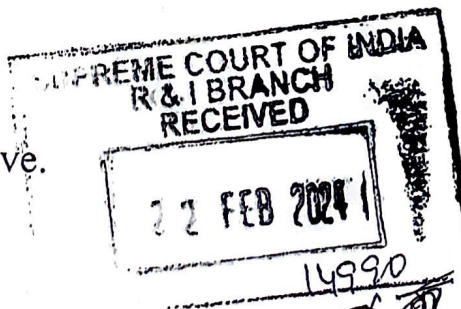
Sir,

I am directed to inform you that with the concurrence of the Chief Justice of the High Court at Bombay, the Law & Judiciary Department, Government of Goa, vide Notification No. 1-2(9)94-LD dated 20.06.1995 published in the Official Gazette in Series II No. 14 dated 06.07.1995 has specified the District Court of Sessions North Goa and the District Court of Sessions South Goa, to be Human Rights Courts, for the North Goa District and South Goa District, respectively, for the purposes of the said Act in the State of Goa.(Copy enclosed).

Yours faithfully,

(Manthan Manoj Naik)
Under Secretary (Home-II)

Encl: as above.



356/14/24

11/4/95
39/6
59/6
6TH JULY, 1995

Finance (Expenditure) Department

Order

No. 6/4/91-Fin(Exp.)/part

Read: Govt. order No. 6/4/91-Fin (Exp.) dated 17-5-1994.

Shri S P. Karmali, Jt. Director of Accounts of the Common Accounts cadre presently on deputation to the Institute of Public Assistance (Provedoria) is reverted to his parent cadre and posted as Jt. Director of Accounts in the Directorate of State Lotteries against the newly created post with immediate effect.

2. The term of deputation of Shri Karmali in the Institute of Public Assistance (Provedoria) extended vide order read above and expired on 31-3-95 is extended till the date of his relief from the Provedoria.

3. Shri Karmali is also assigned the work of the post of Jt. Director of Accounts in Provedoria untill further orders. He will be entitled for remuneration for discharging the additional duties, the quantum of which would be fixed separately.

4. The Government is pleased to order the following transfers and posting of the Assistant Account Officers of the Common Accounts cadre as indicated against each:

Sr. No.	Name of the Officer and present posting	Posted on transfer
1	2	3
1.	Shri Vinayak A. Naik, Asstt. Accounts Officer, Directorate of Printing and Stationery, Panaji.	Directorate of State Lotteries against the newly created post.
2.	Shri Pramod Ramani, Asstt. Accounts Officer, Goa College of Art, Panaji.	Directorate of Printing and Stationery, Panaji vice Shri Vinayak Naik, A. A. O. transferred.

5. Consequent upon the study carried out by A. R. D. and as recommended by them, the post of Asstt. Accounts Officer in the Goa College of Art has been declared surplus and the same stands abolished as a result of which the vacancy in the Goa College of Art is not required to be filled in.

6. On joining their new assignments, the officer shall send C. T.C./joining report to Finance (Exp.) Department immediately for record.

By order and in the name of the Governor of Goa.

S. V. Madhalkar, Under Secretary (Finance-Exp.).

Panaji, 25th April, 1995.

Law (Establishment) Department

Notification

No. 1-2(9) 94-LD

In exercise of the powers conferred by Section 30 of the Protection of Human Rights Act, 1993 (Central Act 10 of 1994) (hereinafter referred to as the "said Act"), the Government of Goa, with the concurrence of the Chief Justice of the High Court at Bombay, hereby specifies the District Court of Sessions North Goa and the District Court of Sessions South Goa, to be Human Rights Courts, for the North Goa District and South Goa District respectively, for the purposes of the said Act.

By order and in the name of the Governor of Goa.

T. J. Falciro, Under Secretary (Law).

Panaji, 20th June, 1995.